

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9840/2021

(Arising out of impugned final judgment and order dated 26-04-2021 in WP No. 6214/2019 passed by the High Court For The State Of Telangana At Hyderabad)

OSMAN SHAREEF & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.165419/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.165417/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 03-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Ms. Nitya Ramakrishnan, Sr. adv.
Mr. Prasanna S., AOR
Ms. Vinoothna Vinjam, Adv.
Mr. Yuvraj Singh Rathore, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Applications for exemption from filing C/C of the impugned judgment and exemption from filing affidavit are allowed.

Leave granted.

Tag with Criminal Appeal Nos.1824-1826/2019.

Signature Not Verified
Digitally signed by
Charanjeet Kaur
Date: 2022.01.03
17:30:28 IST
Reason: 

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)